

**Review of Minimum Wages for Agricultural**

853. SHRI NAGENDRA NATH OJHA: Will the Minister of LABOUR be pleased to state:

(a) existing minimum wages rates for agricultural labourers in States and at Centre with dates of last revision of these rates;

(b) the number of States in which wage rates are linked with cost of living index and DA is added to wages; and

(c) the methods used in revising the wages in states and centre?

THE MINISTER OF LABOUR (SHRI M. ARUNACHALAM): (a) A statement indicating the minimum rates of wages for the unskilled category of agriculture workers and date of last revision of wages is annexed (*see below*)

(b) The provision of variable dearness allowance in the minimum wages for agricultural labourers has been made in seven States and a Union Territory.

(c) The Section 5 of the Minimum Wages Act, 1948 lays down the

procedure for the fixation of and revision of minimum rates of wages. As per this provision the appropriate Government shall either:—

(a) appoint as many committees and sub-committees as it considers necessary to hold enquiries and advise it in respect of such fixation or revision, as the case may be, or

(b) by notification in the Official Gazette, publish its proposals for the information of persons likely to be affected thereby and specify a date, not less, than two months from the date of the notification, on which the proposals will be taken into consideration.

After considering the advice of the Committee or Committees, as the case may be, or all representations received in response to the notifications, the appropriate Government shall by notification in the Official Gazette, fix, or, as the case may be revise the minimum rates or wages in respect of each Scheduled employment.

**Statement**

*Daily rates of minimum wages for agricultural workers fixed by different States/UTs under the Minimum Wages Act, 1948*

As on 1.6.1996

Sl. No.	State/UTs	Minimum wages for unskilled agricultural workers
12		3
1.	Andhra Pradesh	Rs. 30.00 to Rs. 36.60 p.d. (According to Zones) (12-2-96)
2.	Arunachal Pradesh	Rs. 21.00 to Rs. 24.00 p.d. (According to Areas) (1-11-90)
3.	Assam	Rs. 1134.00 p.m.* or Rs. 984.00 p.m. plus food shelter and clothing (1-8-89)

1	2	3
4.	Bihar	Rs. 27.30 p.d. (21-12-95)
5.	Goa	Rs. 46.00 p.d. (8-5-95)
6.	Gujarat	Rs. 15.00 p.d. (1-8-90)
7.	Haryana	Rs. 48.57 p.d.* with meals or Rs. 52.57 p.d. without meals (1-1-95)
8.	Himachal Pradesh	Rs. 45.75 p.d. (1-3-96)
9.	Jammu & Kashmir	Rs. 30.00 p.d. (13-3-95)
10.	Karnataka	Rs. 26.00 p.d. (12-7-88)
11.	Kerala	Rs. 30.00 p.d. for women Rs. 40.20 p.d. for men (31-3-92)
12.	Madhya Pradesh	Rs. 35.30 p.d.* (12-9-89)
13.	Maharashtra	Rs. 20.00 to Rs. 29.00 p.d. (According to Zones) (26-6-94)
14.	Manipur	Rs. 40.90 p.d.* for Hill Areas & for other than Hill Areas Rs. 37.90 p.d. (1-12-88)
15.	Meghalaya	Rs. 35.00 p.d. (16-3-94)
16.	Mizoram	Rs. 35.00 p.d. (11-6-93)
17.	Nagaland	Rs. 25.00 p.d. (6-7-92)
18.	Orissa	Rs. 25.00 p.d. (1-7-90)
19.	Punjab	Rs. 55.58 p.d.* without meal or with meals Rs. 49.53 p.d. (1-9-89)
20.	Rajasthan	Rs. 32.00 p.d. (Jan. 95)
21.	Sikkim	The Minimum Wages Act, 1948 is yet to be extended.

1	2	3
22.	Tamil Nadu	Rs. 20.00 p.d. (6-4-93)
23.	Tripura	Rs. 26.65 p.d. (15-5-95)
24.	Uttar Pradesh	Rs. 33.00 to Rs. 35.00 p.d. (7-1-92)
25.	West Bengal	Rs. 37.00 p.d.* Rs. 27.80 p.d. plus two principal meals. (12-8-82)
26.	Andaman & Nicobar Islands	Rs. 27.00 p.d. (Andaman) Rs. 28.00 p.d. (Nicobar) (13-8-92)
27.	Chandigarh	Rs. 39.42 p.d.* with meals or Rs. 43.25 p.d. without meals (30-8-88)
28.	Dadara & Nagar Haveli	Rs. 40.00 p.d. (18-5-95)
29.	Delhi	Rs. 59.45 p.d.* (1-2-94)
30.	Daman & Diu	Rs. 35.00 p.d. (8-5-95)
31.	Lakshadweep	Rs. 30.00 p.d. (1-1-93)
32.	Pondicherry	
	(i) Pondicherry Region	Rs. 20.00 to Rs. 22.00 p.d. (24-7-95)
	(ii) Mahe Region	Rs. 30.00 p.d. for light work Rs. 40.20 p.d. for hard work (24-7-95)
	(iii) Yanam Region	Rs. 19.25 to Rs. 26.25 p.d. (24-7-95)
	(iv) Karikal	Rs. 20.00 to Rs. 22.00 p.d. (24-7-95)
33.	Central Sphere	Rs. 55.53 p.d.* (12-7-94)

NoTE:—(1)The Minimum Wages also include the variable clearness allowance, wherever provided.

(2) Figure in bracket under column (3) indicate the date of last revisor of basic wage.

(3)\* Indicate the provision of variable dearness allowance with the minimum rates of wage.